

Fencing on Bangla-Tripura and Bangla-Mizoram border

669. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the total length of international border on Bangla-Tripura and Bangla-Mizoram respectively;

(b) the total length of international border fencing proposed on Bangla-Tripura and Bangla-Mizoram and the target date of completion and percentage of works that have been completed till date;

(c) whether it is a fact that huge area of Indian territory in Mizoram have been fenced out; and

(d) if so, what is the official stand of Government on the huge loss of land of Mizoram?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU) : (a) The total length of International Border on Bangla-Tripura and Bangla-Mizoram border is 856 km and 318 km respectively.

(b) The total length of International Border fencing proposed on Bangla-Tripura is 834.51 km out of which about 94% work has been completed. Further, 344.41 km fencing has been sanctioned along Bangla-Mizoram border out of which about 70% work has been completed.

The fencing project was targeted to be completed by March 2014. However, the works have spilled over due to various reasons like delay in land acquisition, delay in forest/wildlife clearance, fencing within 150 yards requiring permission from Bangladesh authorities, difficult terrain, adverse climatic conditions, inaccessibility to the site, etc.

(c) and (d) As per the Indo-Bangladesh Border Guidelines (IBB) 1975, fencing is generally constructed beyond 150 yards from the border. However, due to existence of population within 150 yards of the IBB and also topographical constraints, it has sometimes been necessary to undertake fencing within 150 yards of the IBB with the concurrence of the Bangladesh authorities. The gates in the fence are provided at adequate distance. Thus, there is no loss of land due to fencing.

Shortcomings in working of Andhra Pradesh Reorganisation Act

670. DR. K.V.P. RAMACHANDRA RAO : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has noticed any shortcomings/discrepancies in the working of the Andhra Pradesh Reorganisation Act;

(b) if so, the details thereof;

(c) whether Government plans to undertake comprehensive changes in the said Act to leave no room for heart burning in either Telangana or Andhra Pradesh; and

(d) if so, whether Government would spell out the broad contours of the proposed changes and the time frame for their implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY) : (a) and (b) No Sir.

(c) and (d) In view of (a) and (b) question does not arise.

Increase in naxal related incidents in Chhattisgarh

671. SHRIMATI MOHSINA KIDWAI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that with the recent killing of seven elite armed forces personnel at Sukma in second week of April, naxal related incidents have increased this year in Chhattisgarh accounting for 60 per cent of the total killings in the country;

(b) if so, the details of incidents including casualties this year in Chhattisgarh and action taken after each incident including results achieved; and

(c) the reasons why the bodies of the slain personnel could not be retrieved even after 24 hours of incident and naxals looted arms and ammunition of entire contingent of 60 soldiers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY) : (a) In the current year (up to 15.04.2015), 188 incidents of LWE violence took place in Chhattisgarh resulting in 46 deaths (18 civilians and 28 security forces personnel), out of 357 incidents of LWE violence and 79 resultant deaths throughout the country. Therefore, Chhattisgarh accounts for 52.7% of total incidents and 58.2% of total deaths.

(b) The details of major incidents of LWE violence including casualties are given in Statement (*See below*). As and when, a crime including crime related to LWE violence is perpetrated, FIR is registered against the accused by the State police and cases are investigated and action is taken as per the existing provisions of law. Besides, anti-LWE operations are conducted by security forces personnel on regular basis.

(c) The bodies of the martyred jawans were retrieved on 12.04.2015 in a well planned operation. The reasons, for delay in retrieving the bodies are as under: